

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 335/2023

IN THE MATTER OF:-

PRAMOD TYAGI & ANR

.... APPLICANTS

Versus

STATE OF NCT OF DELHI & ORS

.... RESPONDENTS

INDEX

S.NO.	PARTICULARS	PG. NO.
1.	Reply on behalf of Respondent No. 5 with Supporting Affidavit.	1-10
2.	Annexure-1	11-14
3.	Annexure-2	15
4.	Authority Letter	16
5.	Vakalatnama	17

Through



Authorised Representative of
Respondent No. 5
Delhi Integrated Multi Modal
Transit System Ltd

DELHI

DATE

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**Original Application No. 335/2023****IN THE MATTER OF:-**

PRAMOD TYAGI & ANR

.... APPLICANT

Versus

STATE OF NCT OF DELHI & ORS

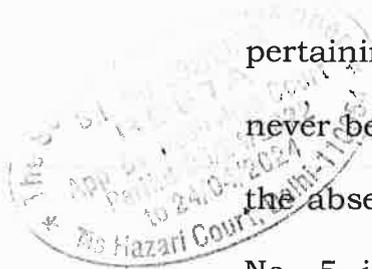
....RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 5, DELHI INTEGRATED
MULTI MODAL TRANSIT SYSTEM LIMITED.****MOST RESPECTFULLY SHOWETH:-**

1. That the present reply is being filed through Sh. Devendra Kumar Gautam, who is presently working with the Respondent No. 5 and holding the position of General Manager- Projects with answering Respondent No. 5 as such he is well conversant with the facts of the case and competent to file the present reply.
2. That the present application filed by the applicant under Section 14, 15(1)(a), (c) and (4), 17(1) and (2) read with Section 18 of the National Green Tribunal Act, 2010, against the Answering Respondent No.5 is malafide, concealing the material facts, an afterthought and abuse of the process of law. The present application has been filed with the sole intention to harass and cause undue pressure on the Answering Respondent No. 5 without there being any cause, concern in relation to the alleged allegations

in the application filed by the applicant. Hence, the application filed by applicant deserves dismissal with exemplary costs and on that ground name of Answering Respondent No.5 may be deleted from array parties in the present case.

3. That at the very outset, it is submitted that Respondent No.1 i.e. Department of Transport appointed/ engaged Respondent no. 5 "Delhi Integrated Multi Modal Transit System Limited" as Project Management Consultant (PMC) for implementation of a project. For this a land area admeasuring 4.4 acres was allotted by the Respondent No. 1, to the executing agency to develop Cluster Bus Depot-1 at Burari in the year of 2018.
4. That the present application filed by Applicant is liable to be dismissed as the same is baseless, frivolous, misconceived and not maintainable against the answering Respondent No.5. The Applicant is not aware of the basic ground fact that in Burari there were 2 (Two) Depots, Burari Depot -1 and Burari Depot-2 and the allegations raised in present Application filed by Applicant are pertaining to Burari Depot -2 and answering Respondent No. 5 had never been connected with the project of Burari Depot no.2 and in the absence of any merit and involvement of answering Respondent No. 5 in the present case filed by the Applicant the name of

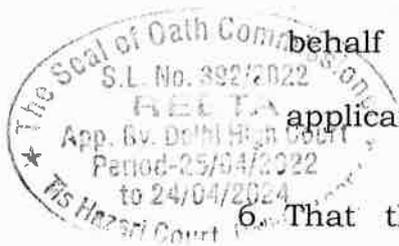


Answering Respondent No.5 may be deleted from the array of the parties.

5. That it is also pertinent to mention that the factual report submitted on behalf of the Dy. Conservator of Forests (Central) apropos in compliance to order dated 03-07-2023 of Hon'ble tribunal clearly states that "an e-forest (online) application for tree felling permission of 238 no. of trees at Driving Training Institute (Transport Department), Burari, Delhi-110084 for construction of **Cluster Bus Depot No.-2** was applied by Executive Engineer, Flyover Project Division, F-14, PWD (GNCTD) vide application ID: 5180, subsequently on approval given by the competent authority and on submission of all required documents for compensatory plantation, transplantation and payment of valid security deposit, was made vide DD No. "440810' for permission for felling/transplantation of 238 (04 felling +234 Transplantation) no. of trees was granted by Dy. Conservator of Forest (Central) on 07-09-2022. A copy of the application ID 5180 and factual report submitted on

behalf of the Dy. Conservator of Forests is annexed with the application as **Annexure-1(Colly)**.

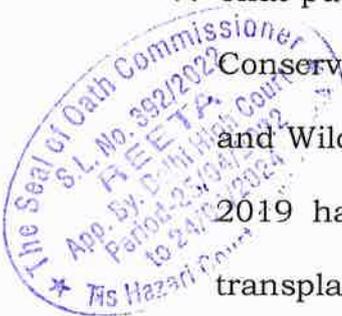
6. That the contents of para 5 of the Application states that "Respondent No.1 had issued letter dated 27-12-2022 and subsequently issued by Respondent No.1 on 10-03-2023 regarding the cutting of trees for establishment of Cluster Depot" The contents



of para 5 of application does not pertain to answering Respondent No.5. The permission for felling/transplantation of trees for the work of Burari-I depot was requested on 13-06-2019 by Respondent No. 1 to Office of the deputy Conservator of Forest, North Forest Division, Department of Forest and Wild Life, Kamla Nehru Ridge, Delhi for permission for Development of Bus depot facilities for Cluster Buses at Burari Depot-1 , Delhi.

It is relevant to add here that any activity connected with felling/cutting of trees even regarding Burari Depot no.1 does not at all covered under the responsibilities of PMC as Respondent no.5. Removal of any obstacle /bottleneck in progress of work in Burari depot-I was the sole responsibility of Respondent No.1. therefore no question arises of involvement in such activities for Burari Depot no.2 where answering respondents were totally unconcerned.

7. That pursuant to request of Respondent No. 1, Office of the Deputy Conservator of Forest, North Forest Division, Department of Forest and Wild Life, Kamla Nehru Ridge, Delhi vide its letter dated 13-12-2019 had granted permission for felling of 327 no. of trees and transplantation of 168 no. of trees on fulfilment of requisite formalities (terms & conditions of Forest Department) by the Respondent No.1 for Development of Bus Depot facilities for **Cluster Buses at Burari Depot-1**, Delhi. Accordingly a security deposit of



Rs. 2,82,15,000/- vide DD No. 548343 dated 31-10-2019 from State Bank of India, Old Sectt, Delhi has been submitted by the Respondent No-1.

PARAWISE REPLY

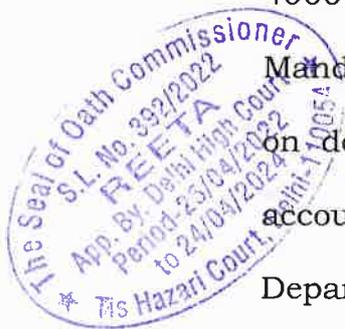
1. That the contents of para 6.1 of the Application are matter of record, hence no comments are offered.
2. That in reply to para 6.2 of the Application, It is submitted that matter pertains to Respondent No.1 and Respondent No.6 except that land admeasuring 4.4 acres was allotted/ made available by the Respondent No. 1, to the executing agency to develop Cluster Bus Depot-1 at Burari wherein, Answering Respondent No.5 "Delhi Integrated Multi Modal Transit System Limited was appointed as the Project Management Consultant for implementation of the project on behalf of Respondent No.1 i.e. Department of Transport.
3. That the contents of the para 6.3 are wrong and denied. Further, it is submitted that the Respondent No.1&5 did not violate any environmental issue while executing the work of Burari Depot-I. On the request of Respondent No.1, Respondent No.5 planted 1000 no of saplings in and around the Burari area within the stipulated time given by Forest & Wildlife Department. For remaining Compensatory plantation of 4000 trees/ saplings, Respondent No.1 had already allocated a land parcel of 6.24 acres at Dera Mandi Village wherein



answering Respondent No.5 is assisting the Respondent No.1 for developing the compensatory Plantation of these 4000 trees / saplings in accordance to the permission of Forest & Wildlife Department dated 13.12.2019 issued in favor of Burari-1 Depot.

4. That the Contents of the Para 6.4 is absolutely wrong and hence denied in its entirety. The factual position of the standing trees and site at Burari-I depot can be ascertained from the permission of Forest & Wildlife Department of GNCTD dated 13.12.2019. A copy of above said letter dated 13-12-2019 is annexed with the application as **Annexure-2**.

5. That it is pertinent to mention that Respondent No.1 vide its letter no. F.213/DC/DTC Sectt./2021/1477/77712 dated 24-08-2022, also requested/proposed to Deputy Conservator of Forest, Govt. of NCT of Delhi, to carry out the aforesaid compensatory plantation of 4000 numbers of saplings and their maintenance at village Dera Mandi for a period of 07 years through Forest Department, GNCTD on deposit work basis. The Expenditure to be incurred on this account shall be paid to Forest Department directly by Transport Department including the maintenance of trees for 7 years. For the reason that the aforesaid land parcel of Transport Department at Village Dera Mandi is in the vicinity of the another land parcel of



Forest Department, GNCTD, and for securing the area from encroachment and theft.

6. That the contents of para no's 6.5-6.7 are related to implementations policies and programs related to environment protection does not require any reply by Respondent no.5.
7. That the contents of para no's 6.8-6.9 does not pertain to Respondent No.5, hence, no comments are offered.
8. That the contents of para no's 6.10-6.11 are already replied in above paras hence, not replied here for the sake of brevity.
9. That the alleged allegation made under para 6.12-6.13 that the "DIMTS cutting hundreds of big trees for making private cluster houses are wrong and baseless statement and squarely denied . Further, it is submitted that the Cluster Bus depots are the property of Govt. of NCT of Delhi and further provided to Concessionaire's to operate the Cluster Bus operations in Delhi. It is also pertinent to mention that no direction as alleged was ever issued by Respondent No.5 to Deputy Commissioner (Cluster & DTC Sect) the said letter dated 26-10-2018 was part of the Project Management Consultancy work only, allotted to Respondent No.5 by Respondent No.1, the applicant intentionally made false statements before the Hon'ble Tribunal to take undue benefits form it, the contents of the letter dated 26-10-2018 is self-explanatory.



10. That the contents of para no's 6.14-6.29 are already replied in above paras hence, not repeated here for the sake of brevity

PRAYER

In view of the above facts and submissions made by answering Respondent No. 5, It is therefore most respectfully submitted that this Hon'ble Tribunal may be pleased to delete the name of Respondent No.5 from array of he parties and pass such other and further order(s) which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

DELHI

THROUGH

DATE



**AUTHORISED REPRESENTATIVE
OF RESPONDENT NO.5
DELHI INTEGRATED MULTI MODAL
TRANSIT SYSTEM LIMITED**

Rashh

VERIFICATION

I, the above named Respondent No.5, declare that the above mentioned facts in paragraph no.1 to 11 are complete, correct and true to my knowledge. Last para is the prayer to this Hon'ble Tribunal



Respondent No.5

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI**Original Application No. 335/2023****IN THE MATTER OF:-**

PRAMOD TYAGI & ANR

.... APPLICANTS

Versus

STATE OF NCT OF DELHI & ORS

....RESPONDENTS

AFFIDAVIT

I, Devendra Kumar Gautam, S/o Shri. N.S. Gautam, aged about 52 years, General Manager- Projects, Delhi Integrated Multi Modal Transit System Limited, having registered office at 8th Floor, Block-1, Delhi Technology Park, Shastri Park, New Delhi-110053, do hereby solemnly affirm and declares as under:

1. That I am the authorised representative of the Respondent No.5 i.e. Delhi Integrated Multi Modal Transit System Limited and I am aware of the facts and circumstances of the matter and competent to swear this affidavit.
2. That the contents of the reply have been drafted upon my instructions and the same have been read over by me and I say the same are true and correct as per my knowledge and available records.

**DEPONENT**

25 JAN 2024

VERIFICATION:

Verified at New Delhi on day of January 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and which are also believed to be true and correct no part of it is false and nothing has been kept concealed therein.



DEPONENT

Identify the Deponent who has signed in my presence
Rachh



...STATED THAT THE DEPONENT
.../Smt./Km.....
.../o W/o D/o..... Devidan Kumar
.../o.....
...identified by Shri.....
...was solemnly sworn at New Delhi on 26 JAN 2024
...at S. No.
...that the Contents of the Affidavit which have been read and explained to him/her are true and correct to his/her knowledge. Parthi Singh

Reet
Oath Commissioner Delhi

25 JAN 2024

[Feedbacks \(Pending Feedbacks\)](#)
[Dashboard \(Dashboard\)](#)
[Reports](#)
[Print Application \(Print_Application\)](#)

 Divisional officer of
Central

Application Detail

Application ID : 5180

[Application](#)
[Documents](#)
[Site Photos](#)

Application Summary

Applicant's Photo



Applicant's Name

DEVBRAT SINGH

Applicant's Address

 office-EE-F14 PWD,GNCTD
NEAR CNG PUMP STATION
MUKARBA CHOWK G.T
KARNAL ROAD DELHI-
110033

Mobile No

9310245044

Email Id

eepwddelhi131@gmail.com

Application Category

Govt. Department

 Revenue District where trees to
be Felled

Central

Property Owner Name

DEVBRAT SINGH

Property Owner Address

 office-EE-F14 PWD,GNCTD
NEAR CNG PUMP STATION
MUKARBA CHOWK G.T
KARNAL ROAD DELHI-
110033

Property Information

 Name of the Village/ Location of the Property
DRIVING TRAINING INSTITUTE Khasra number
BURARI

burari

Pincode

110084

Latitude & Longitude of the Property

Latitude 28° 43' 55" N

Longitude 77° 11' 36" E

Total area of the property

33162.000

 The exact area (in Sq.mtrs)
from which felling of trees
permit is sought

2430.000

Description of Boundaries

North west sant nagar

South ring road

East jharoda

West mukund pur

 Name(s) and addresses of the
owners/occupants of adjoining
property/ies

 TRANSPORT DEPARTMENT
GNCTD

Landmark

UNDER HILL ROAD

Tree Information

Total number of trees

413

Number of trees to be felled

238

 Details of trees to be felled
(girth measured at height of
1.35m)

S.No.	Tree S.No	Tree Name	Girth (In centimeters)
1	1	Peepal (Ficus religiosa)	110
2	2	Neem/nimbi (Azadirachta indica)	150

S.No.	Tree Name	Tree Count
1	Alestonia	1
2	Putranjiva (Drypetes roxburghii)	1
3	Others	6

GOVT. OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILD LIFE
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST
CENTRAL FOREST DIVISION, KAMLA NEHRU RIDGE,
DELHI-110007(PH.:-23853561)

F. No.17/CFD/Legal-Misc/22-23/

Date: 11.08.2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench, Faridkot House,
Copernicus Marg, New Delhi - 110001
E-mail: judicial-ngt@gov.in

Sub: ATR with respect to Hon'ble NGT order dated 03.07.2023

Ref: Order dated 03.07.2023 passed in O.A: 335/2023

**FACTUAL REPORT ON BEHALF OF DY. CONSERVATOR OF
FORESTS (CENTRAL) APROPOS TO HON'BLE NGT ORDER
DATED 03.07.2023 IN O.A: 335/2023 TITLED AS " PRAMOD TYAGI
& ANR VS. STATE OF NCT OF DELHI & ORS"**

The Hon'ble NGT (Principal Bench) in O.A:335/2023 titled as "Pramod Tyagi & Anr Vs. State of NCT of Delhi & Ors" passed an order dated 03.07.2023 directing the Deputy Conservator of Forests/Tree Officer (Central Forest Division) Delhi, to file an Action Taken Report apropos to the factual position with respect to violation of environmental norms at Driver Training Institute, Burari. Contents of the same are reproduced hereunder:-

"3. In view of the above we consider it appropriate that the factual position be verified by seeking report from the Deputy Conservator of Forests-cum Tree Officer, Central Forest Division, Delhi who is accordingly directed to verify the factual position regarding all relevant aspects including cutting of trees unauthorizedly /without requisite permissions from the Tree Officer under the Delhi Preservation of Trees Act, 1994, number of trees felled, action taken regarding unauthorized felling of trees, permission, if any, granted for felling of trees, compensatory afforestation carried out in compliance with orders passed by the Tree Officer granting permission for cutting of the trees. Deputy Conservator of Forests-Cum Tree Officer, Central Forest

Division, Delhi is also directed to ensure that in case of any illegal felling of trees action is taken against the persons responsible for the same in accordance with the provisions of Delhi Preservation of Trees Act, 1994."

It is hereby submitted that an e-forest (Online) application for tree felling permission of 238 nos of trees at Driving Training Institute (Transport Department), Burari, Delhi: 110084 for construction of Cluster Bus Depot No. 02 was applied by the Executive Engineer, Flyover Project Division, F-14, PWD (GNCTD) vide Application ID: 5180. A copy of the application details uploaded vide Application ID: 5180 is annexed herewith as **Annexure - 'A'**

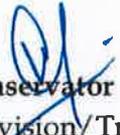
Subsequently on approval given by the competent higher authority and on submission of all required documents for compensatory plantation, transplantation and payment of valid security deposit apropos to the same was made vide DD No. "440810", permission for felling/transplantation of 238 (04 Felling + 234 Transplantation) Nos of Trees was granted by Dy. Conservator of Forests (Central) on 07.09.2022. A copy of the tree felling/transplantation permission dated 07.09.2022 along with Terms & Conditions of the same application is annexed herewith as **Annexure - 'B'**.

It is submitted that on 04.07.2023 a letter was issued to the Executive Engineer, PWD, F-14, GNCTD apropos to non-compliance of Compensatory Plantation as mentioned in Terms & Conditions for Tree Felling/Transplantation permission. Thereby the letter issued directed the concerned official of PWD, F-14, GNCTD to submit a status report of the compensatory plantation along with photographs and geo-coordinates of the same within a period of 30 days. A copy of the letter issued to the Executive Engineer, PWD, F-14, GNCTD dated 04.07.2023 is annexed herewith as **Annexure - 'C'**.

Thereafter in compliance of Hon'ble NGT order dated 03.07.2023 an inspection of the site i.e Driving Training Institute (Transport Department), Burari, Delhi: 110084 was carried out by the officials of Central Forest Division on 27.07.2023. During the course of inspection it was observed that transplantation carried out at the boundary wall of the project site was in bad condition and dried up state. A copy of the Inspection Report along with Photographs of the

inspection and satellite photographs of the site are annexed herewith as **Annexure - 'D' COLLY**

Consequently to seek clarity for non-compliance of Terms & Conditions as per e-forest online permission No: 5180, a Notice dated 07.08.2023 for Tree offence hearing was issued to the Executive Engineer, PWD F-14, GNCTD. A copy of notice dated 07.08.2023 is annexed herewith as **Annexure - 'E'**.


Dy. Conservator of Forests
Central Forest Division/Tree Officer

F. No. 18/NFD/IC/Felling/2019-20/ 573
 GOVT. OF NCT OF DELHI
 DEPARTMENT OF FOREST AND WILD LIFE
 OFFICE OF THE DEPUTY CONSERVATOR OF FOREST
 NORTH FOREST DIVISION, KAMLA NEHRU RIDGE,
 DELHI-110007(PH.-23853561)

Date: 12.12.2019

To
 The Special Commissioner (Transport),
 Transport Department, GNCTD,
 5/9, Under Hill Road, Delhi-110054.

Sub: **Permission for felling/transplantation of 495 no. of trees for construction of cluster bus depot at Burari, Delhi.**

With reference to your application dt. 13.06.2019 on the subject noted above, you are hereby informed that permission is granted for felling of 327 no. of trees & transplantation of 168 no. of trees for construction of cluster bus depot at Burari, Delhi, subject to the satisfaction of the terms and conditions hereinto specified.

The required security deposit of Rs. 2,82,15,000/- (Rs. two crore eighty two lakh fifteen thousand only) vide payment DD No. 548343 date 31.10.2019, from The State Bank of India, Old Sectt, Delhi has been received.

Terms & Conditions

1. Permission for felling/transplantation of trees is granted at your risk and without prejudice to the claim (s) of any other person/s who may be having any right (s) over the land or the trees.
2. Felling/transplantation of tree/s shall be completed within 30 days of issue of this letter.
3. Material produced from trees shall not be disposed without permission of the Tree Officer.
4. Progress report of felling & transportation shall be submitted through Inspection Officer concerned along with complete details of tree. You are requested to intimate this office at least 3 days in advance before starting the removal of felled trees.
5. The timber/wood arising out of felling shall be auctioned by user agency and proceeds shall be deposited as revenue to the Government Treasury. Lops and tops arising out of trees be transported to the nearest public crematorium managed by MCD under proper receipt and at his expense. He shall submit copy of the receipt obtained from such crematorium to this office immediately thereafter.
6. The compensatory plantation of ten times the number of trees permitted for felling/transplantation shall be planted at Transport Authority premises Burari & Dera Mandi, Delhi. Indigenous 4950 nos. of 6-7 ft. tall saplings of species such as *Arjun, Jamun, Gular, Pilkhan, Neem and other suitable sps.* should be completed by the applicant within 9 months from the date of issue of this order and successfully maintain the plantation for 07 (seven) years. The completion of plantation shall be intimated to this office alongwith photographs.
7. In the event of failure on the part of the permit holder to carry out compensatory plantation as indicated at serial number 6 above, the Tree Officer shall himself arrange to plant tree saplings and recover the cost thereof from the permit holder by way of adjustment against the security deposit made by the permission holder, or failing that, by recovery as arrears of land revenue and take suitable action as per DPTA, 1994.

Encl: (Enumeration list of trees)
 (Felling of 327 trees + transplantation of 168 trees)


 Deputy Conservator of Forest
 North Forest Division



We help people move

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

IN THE MATTER OF

PRAMOD TYAGI & ANR
VS

STATE OF NCT OF DELHI & ORS

OA NO. 335/2023

I, Rakesh Kumar Jain, S/o Shri Prakash Chandra Jain, Chief Executive Officer, Delhi Integrated Multi-Modal Transit System Limited, a company registered under Companies Act 1956 and having its office at 8th Floor, Block-1, Delhi Technology Park, Shastrri Park, Delhi-110053, hereinafter referred to as "The Company", do hereby authorize Mr. Devendra Kumar Gautam, S/o Shri N.S. Gautam, General Manager – Projects in the Company, on behalf of The Company, to be its true and lawful Attorney with the limited powers to act for and on behalf of and in the name of The Company in the matter Pramod Tyagi & Anr vs State of NCT of Delhi & Ors, Original Application No. 335/2023, before Hon'ble National Green Tribunal, at New Delhi for the following purpose:

1. To sign and execute Vakalatnama, Claims, Plaints, Written Statements, Rejoinders, Applications, Objections, Petitions, Affidavit etc. and also to appear, represent, defend all actions and proceedings in the stated litigation on behalf of the Company before the Court.
2. To do the above and all other lawful acts and things incidental to the stated case on behalf of the Company, till it is finally disposed of by the Court.

For M/s Delhi Integrated Multi-Modal Transit System Limited



(Rakesh Kumar Jain)
Chief Executive Officer

Accepted



(Devendra Kumar Gautam)
General Manager – Projects

Place: New Delhi

Date: January 19, 2024

DELHI INTEGRATED MULTI-MODAL TRANSIT SYSTEM LTD.

(A joint venture of the Govt. of NCT of Delhi)

An ISO 9001:2015, ISO 14001:2015, OHSAS 18001:2007 & ISO 27001 certified and CMMI appraised company

CIN No. U60232DL2006PLC148406

REGD. OFF.: 8th FLOOR, BLOCK 1, DELHI TECHNOLOGY PARK, SHASTRI PARK, DELHI-110053 (INDIA)

Tel: +91 11 43090100 • Email : info@dimts.in • Web: www.dimts.in



BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

In re:-

PRAMOD TYAGI & ANR

.....PLAINTIFF/APPELLANT/PETITIONER/COMPLAINANT

Vs

STATE OF NCT OF DELHI & ORS

.....DEFENDANT/RESPONDENT/ACCUSED

KNOW ALL to whom these present shall come that I, Devendra Kumar Gautam, General Manager- Projects, and authorised representative of respondent no.5 company in the above case, do hereby appoint

RASHI ANAND SURI

D/2438/1999

ADVOCATE

GD-ITL Tower, 1201-A, B8,

Netaji Subhash Place, New Delhi-110034

Mob:- 9818228118

(herein after called the advocate/s) to be my/our Advocate in the above noted case authorize them:-

1. To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/us.
2. To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.
3. To file and take back documents, to admit and/or deny the documents of opposite party.
4. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.
5. To appoint and instruct any other Legal Practitioner authorizing them to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.
6. And I/We the undersigned do hereby agree to rectify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes.
7. And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.
8. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.
9. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/we hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this ___ day of January, 2024.

Accepted subject to the terms of the fees.

